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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

.....

NEW DELHI: DATE 9th April, 1974.

NOTIFICATION
INCOME-TAX

NO. 508 (F.No.404/108/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri S.C. Narvelkar, A.L. Voze, T.R. Lokar, P.T. Laxkar and H.D. Rohade who are gazetted officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of Shri H.C. Phite made under Notification No.27 (F.No.404/32/72-ITCC) dated 31st January, 1972, Shri S.C. Bodkundri made under Notification No.38 (F.No.404/36/72-ITCC) dated 30th March, 1972, Shri S.V. Patil made under Notification No. 112 (F.No.404/33/72-ITCC) dated 13th June, 1972 and S/Shri Paramjit Singh and G.S. Subramanian made under Notification No.330 (F.No.404/124/73-ITCC) dated 10th April, 1973 are cancelled.

3. This notification shall come into force with effect from the 20th April, 1974.

sc/-

(P.D. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.508 (F.No.404/108/74-ITCC):

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4. The Director, IRS(DI) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
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7. The Chief Secretary to the Govt. of Maharashtra, Bombay.
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(P.D. Aggarwal)

Deputy Secretary to the Government of India

ADK. - - - - -
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